NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1158/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2018

NAME OF THE PARTIES:

Sri Srinivasa Roadlines

V/s.

VRM Metazine Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

14 Mrs. H. D Kapadia

Advocate for

Petitioner

Varishali R. Bhilare Adv. for Respondent i/b. Adv. M.s. Topkar Respondent

ORDER CP 1158/I&BC/NCLT/MB/MAH/2017

- Present both sides.
- 2. On the request of the Respondent Debtor matter is adjourned. However, last chance to the Respondent Debtor either to 'Settle' the dispute or the Petition shall be admitted upon the merits of the case.
- Adjourned to 18.01.2018.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 03.01.2018

Sd/-

M.K. SHRAWAT

Member (Judicial)